

Statement**DD-3**

S.No.	Name of Post	Approved	Filled
1.	Asstt. Registrar	1	1
2.	Section Officer	1	Vacant
3.	Sr. Personal Assistant	1	1
4.	Sr. Assistant	1	3
5.	Assistant	2	1
6.	Personal Assistant Grade-II	1	1
7.	Stenographer	1	1
8.	Technical Assistant	1	Vacant
9.	Semi Professional Assistant	1	1
10.	Computer Operator Grade-I	1	1 Asstt. Programmer
11.	Computer Operator Grade-II	1	1
12.	Jr. Asstt.-cum-Typist	3	4
13.	Driver	1	1
14.	Group-D	2	2

Liquid Fuel to Power Projects in Gujarat

2999. SHRI SHANTILAL PURSHOTTAMDAS PATEL: Will the Minister of POWER be pleased to state:

(a) whether Gujarat Government's proposals for allocation of liquid fuel to various power projects have been sanctioned;

(b) if so, the details thereof;

(c) whether the allocated capacity was lower than the State's demand; and

(d) if so, the steps the Union Government propose to take to meet the demand?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM): (a) to (d) In order to bridge the energy shortage in the short run, a liquid fuel based power capacity of about 12000 MW for the country as a whole was planned as a one time measure in view of their short gestation period and lack of alternative fuels. Out of this, Gujarat was allotted a capacity of 1230 MW and further a barge mounted capacity of 520 MW. Based on the Gujarat Government's recommendations so far, linkages for 13 projects of 561.70 MW capacity have been issued.

As per the modifications in the liquid fuel policy, the 12,000 MW celling would only apply to naphtha and the States could contract new power projects based on FO, condensate and orimulsion, etc.

3000. SHRI PRABHUNATH SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons of DD-3 having been hooked off air;

(b) whether the Government propose to restore it;

(c) if so, the time by which it is likely to be restored; and

(d) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) DD-3 Channel of Doordarshan was started with a view to cater to a selective, target audience as also for opinion leaders in different fields. The programming on this channel was include a wide range of serious entertainment, tele-films, plays discussions etc. In due course of time, this channel became a Movie Channel showing 3 films per day. Thus the purpose for which it was started was not being served. Besides this, the Channel was also incurring financial losses. In view of this, it was decided to close down the Channel.

(b) to (d) No proposal for restoring the DD-3 Channel is under consideration at present due to reasons given in reply part (a) above.

[*Translation*]

Broadcasting of Programmes from**AIR, Distt. Mandla, M.P.**

3001. SHRI FAGGAN SINGH KULESTE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the time by which the All India Radio Station of Distt. Mandla in Madhya Pradesh is likely to start broadcasting programmes; and

(b) the reasons for delay in starting broadcasting of the programmes from that station?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) Station is expected to be technically ready the December, 1999. Broadcasts will commence soon thereafter.

(b) Project has been delayed due to contractual problems in civil works.

[*English*]

Illegal Construction in the Prohibited and**Regulated Zones**

3002. SHRI KHARABELA SWAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether many buildings including multi-storied apartments are being constructed within the prohibited and regulated areas around the famous protected sites like Rajarani Temple, Sun Temple, Mukteswar Temple, Botal Temple and Lingaraj Temple of Bhubaneswar (Orissa), violating the Central Act regarding Archaeological sites;

(b) if so, the details thereof;

(c) whether the Bhubaneswar Development Authority took the clearance of the Archaeological Department before rendering permission to owners to those buildings; and

(d) if not, the action taken against violators of law and the steps taken to remove those illegal structures?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) and (b) Yes, Sir. A few modern constructions have come up in the prohibited and regulated areas in violation of the relevant provisions of Ancient Monuments and Archaeological sites and Remains Act, 1958 and Rules thereof, which also include market complex, toilet block and open air auditorium near Sun Temple, Konark and a housing complex near Mukteshvara temple at Bhubaneswar.

(c) and (d) In some of the cases the Bhubaneswar Development Authority have directed the applicants to obtain 'No Objection Certificate' from the Archaeological Survey of India. The Government of Orissa have been approached to remove unauthorised constructions, which have come up in violation of the Ancient Monuments, Archaeological Sites and Remains Act, 1958 and Rules thereof.

Construction of Roads/Bridges in

Haryana and Rajasthan

3003. SHRI RAMCHANDRA BAINDA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the proposals sent by the Government of Haryana and Rajasthan for construction of roads/bridges in these States with Central assistance;

(b) the action taken by the Government thereon; and

(c) the present status of the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) One and three number of proposals have been received from the Governments of Haryana and Rajasthan respectively, under Inter-State or Economic Importance (E&I) during the 9th Plan.

(b) and (c) The same would be considered subject to their inter-se priority with other proposals and availability of funds therefor, after the finalisation of the 9th Plan.

Cellular Mobile Telephone Sector

3004. SHRI C.D. GAMIT : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any guidelines have been issued for issuance of licences in the Cellular Mobile Telephone Sector for operation of Cellular Mobile Telephones;

(b) if so, the details thereof;

(c) the number of companies given licences in the country, State-wise;

(d) whether the Government have anticipated to raise revenue of Rs. 1,000 crores a year from this venture;

(e) if so, whether the Government have succeeded in raising the said resources, if not, the reasons therefor; and

(f) the reasons for not collecting the desired revenue and the steps taken to redress the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) and (b) The Government had invited tenders for franchise of Cellular Mobile Telephone Service on a non-exclusive licence basis in two phases. In the first phase, the tenders were invited for four metro cities of Delhi, Mumbai, Calcutta and Chennai. In the second phase, the tenders were invited for the 20 Telecom Territorial Circles covering the rest of the country. Broad terms and conditions are given in the statement-I attached.

(c) The names of the licensee companies, service area wise are given in the statement-II attached.

(d) to (f) The year-wise projections as well as realisations are furnished below:

Year	Projection (Rs. in crores)	Realisation
1995-96	1829.54	1326.84
1996-97	1348.76	1054.56
1997-98	1509.79	1280.79

The Cellular Operators Association of India has represented that most of the projects are non-viable with reference to the present terms and condition, as their original projections with regard to demand, number of subscribers have not proved to be correct. The Association has demanded extension of the licence period as well as moratorium on payment of licence fees for two years. In some cases bank guarantees to recover the outstanding licence fee payment could not be encashed on account of stay granted by Courts/TRAI (Telecom Regulatory Authority of India).

Bureau of Industrial Costs and Prices (BICP) have been entrusted to conduct a detailed techno-economic study of the Cellular Industry, in view of the representation from Cellular operators and Cellular Operators Association of India (COAI) referred to above. Pending the BICP's study, ICICI (Industrial Credit and Investment Corporation of India Limited) were also requested to undertake a quick study of operational performance of the Cellular Service Industry.